New Delhi, the 22nd September, 2000

S.O. 880(E).—In exercise of the powers conferred by Section 3(4) of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, it has been decided that Secretary, Ministry of Social Justice & Empowerment will act as ex-officio Chairperson of the National Trust till a full time Chairperson is appointed by the Central Government.

[For, Rs. 1-1/2000-EN. AIR.—2]

GAURI CHATTERJI, Jt. Secy.

2597 GI/2000 (1)
5. Shri Dhaneshwar Tilkar, 
Endowment Officer, 
Vidya Pratisthahan, 
Mumbai, 
400016

6. Pro. K. R. M., 
Endowment Officer, 
Vidya Pratisthahan, 
Mumbai, 
400016

7. Shri Es. S. P., 
Endowment Officer, 
Mumbai, 
400016

8. Shri Dr. S. B. 
Endowment Officer, 
Mumbai, 
400016

9. Shri S. B. 
Endowment Officer, 
Mumbai, 
400016

10. Shri S. B. 
Endowment Officer, 
Mumbai, 
400016

11. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
400016

12. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
400016

13. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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14. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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15. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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16. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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17. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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18. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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19. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
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20. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
400016

21. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
400016

22. Sutramukh Satsang, 
Sahajik Pratishtha, 
Mumbai, 
400016

NOTIFICATION

New Delhi, the 22nd September, 2000

S.O. 881(E).—In continuation of this Ministry’s notification of even number dated 21st September, 2000 and in exercise of the powers conferred by Section 3(4) of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, the Central Government hereby constitutes the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Board with immediate effect. The Board shall consist of the following members:—

1. To be appointed separately, – Chairperson

2. Smt. Merry Barua, – Member
   Action for Autism,
   T-370-F, Chiragh Gaon,
   Third Floor, New Delhi-110017.

3. Smt Sharda Fatehpuria, – Member
   Director,
   Manovikas Kendra Rehabilitation
   and Research Institute for the
   Handicapped, 482, Madhudah,
   Plot 1-24, Sector-J,
   Eastern Metropolitan Bypass,
   Calcutta-700078.

4. Smt. Rukmini Krishnaswamy, – Member
   Director,
   Spastics Society of India,
   5th Cross Indira Nagar,
   1st Stage, Bangalore-560038.

5. Shri Damodar Tilak, – Member
   Association of Parents of Children
   with Mental Handicap,
   17, Kesri Apartments,
   Dilip Gupta Peth, Mumbai-400016.

6. Prof. K. R. Venkatesha, – Member
   President,
   Karnataka Parents Association for
   Mentally Retarded Citizens, AMH
   Compound, Off Hosur Road,
   Near Kidwai Memorial Hospital,
   Bangalore-560029.

7. Shri S. C. Pant, – Member
   U. P. Parents Association,
   Lucknow.

8. Shri Akhil Paul, – Member
   Director,
   Sense International (India),
   405, Favourite Residency,
   Nr. St. Xavier’s School, Memnagar,
   Ahmedabad-380052.

9. Shri. Marlene Kamdar, – Member
   Saraswati Kendra Learning Centre,
   The C. P. Ramaswami Aiyar
   Foundation, 1. Eldams Road,
   Alwarpet, Chennai-600018.

10. Dr. (Smt.) Rajam PRS Pillay, – Member
    Director,
    Balavikas Institute
    Opp. Hindustan Latex, Peroorkada,
    Trivendram, Kerala-595005.

11. Joint Secretary, – Member
    Ministry of Social Justice and
    Empowerment
    (Ex-officio)

12. Joint Secretary, – do—
    Department of Women and Child
    Development, Government of India.

13. Joint Secretary, – do—
    Ministry of Health & Family Welfare,
    Government of India.

14. Joint Secretary, – do—
    Ministry of Finance,
    Government of India.

15. Joint Secretary, – do—
    Ministry of Labour,
    Government of India.

16. Joint Secretary, – do—
    Department of Education,
    Government of India.

17. Joint Secretary, – do—
    Ministry of Urban Affairs and
    Employment, Government of India.

18. Joint Secretary, – do—
    Ministry of Rural Development,
    Government of India.

19–21. 3 persons to be nominated from –
   association of trade, commerce and
   industry engaged in philanthropic
   activities (will be appointed later on).

22. Chief Executive Officer – Member
    Secretary
    National Trust for Welfare of
    Persons with Autism, Cerebral Palsy,
    Mental Retardation and Multiple
    Disabilities (in the rank of JS,
    Govt. of India).

2. A Member shall hold office for a term of three
   years from the date of his/her appointment or until his/
   her successor shall have been duly appointed, whichever
   is longer.
3. The general superintendence, direction and management of the affairs and business of the Trust shall vest in Board which may exercise all powers and do all acts and things which may be exercised or done by the Trust.

4. The Board may associate with itself, in such manner and for such purpose as may be determined by regulations, any person whose assistance or advice it may desire for carrying out the objects of the Trust. Such persons shall have a right to take part in the discussions relevant to that purpose but shall not have a right to vote at a meeting of the Board and shall not be member for any other purpose. Further that the maximum number of persons so associated shall not exceed eight and so far as possible the persons so associated shall belong to the registered organisations or from the professionals.

[F. No. 1-1/2000-NI-II]

GAURI CHATTERJI, Jt. Secy.